

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11737/2005

(From the judgement and order dated 13/04/2005 in CMWP No. 28924/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MAN MOHAN GOEL

Petitio ner(s)

VERSUS

PRADESHIYA I & I CORP. U.P. LTD. & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and urging addl. grounds and prayer for interim relief and office report ))

Date: 07/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Dhruv Mehta, Adv.

Mr. Harshvardhan Jha, Adv.

Mr. Yashraj Singh Deora, Adv.

for M/S K.L. Mehta & Co.,Adv.

For Respondent(s)

Mr. Ajay Sharma,Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for respondents 1 and 3 submits that a committee has since been appointed for

considering the proposal made by the petitioner. He submits that the committee will take some time to

make its recommendations. In view of that statement, let this matter

come up after four weeks.

(Ajay Kr. Jain)  
(Vijay Dhawan)

Court Master  
Court Master